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Proposal to amend FCRA rules

†2626. SHRI AMAR SHANKAR SABLE: Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government has recently cancelled the Foreign Contribution Regulation Act (FCRA) registration of over 2000 Non-Governmental Organisations and educational institutions, if so, the State-wise details thereof;
- the number of FCRA registrations of Non-Governmental Organisations and Educational Institutions which have been cancelled by Government, the State-wise details during last five years;
- whether new FCRA registrations have been done by Government during the last five years, if so, the State-wise details thereof; and
- whether Government proposes to amend the FCRA rules, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) The registration certificates of 1808 FCRA registered NGOs/ associations have been cancelled recently. State-wise details of such cancelled registrations are available in the public domain on the web portal of FCRA i.e. www.fcraonline.nic.in.

- (b) Registration certificates of approximately 14,500 NGOs/ associations have been cancelled during the last five years. State-wise details of such cancelled registrations are available in the public domain on the web portal of FCRA i.e. www.fcraonline.nic.in.
- Year-wise and State-wise details of FCRA registration certificates issued to the NGOs are available in the public domain on the web portal of FCRA i.e. www.fcraonline.nic.in.
- (d) Presently, no proposal for amendment in The Foreign Contribution (Regulation) Rules, 2011 is under consideration.

[†]Original notice of the question was received in Hindi.